UGC in the current financial year to enable it to meet the essential requirements of these institutions. UGC has since informed the Central Universities, Deemed Universities and Delhi Colleges that, in the current financial year, they would be provided 7.5% more grants for the salary component and 5% more for non-salary component over and above the non-plan grants sanctioned to them in 1991-92. However, grants for meeting the pensionary liabilities would be provided on actual basis

Kendriya and Navodaya Vidyalaya in Haryana

869. SHRI MOHINDER SINGH LATHER: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) what is the district-wise number of Central Schools and Navodaya Vidyalayas opened in Haryana from 1st January, 1990 till date together with the details of such schools proposed to be opened during the current financial year; and
- (b) what are the names of the places in Haryana wherefrom demand to open new Central Schools and Navodaya Vidyalas have been made?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) and (b) After 1st January, 1990 two Navodaya Vidyalayas, one each in the district of Kurukshetra and Rewari, and one Kendriya Vidyalaya in Haryana, were started.

Requests have been received for Navodaya Vidyalayas in Ambala, Karnal and , Gurgaon districts from the Government of Haryana and Kendriya Vidyalayas at Kharak Kalan, Mohamadpur and CCI Charkhi Dadri in Haryana. However, due to financial constraints there is no proposal to open more Kendriya Vidyalayas and Navodaya Vidyalayas in the State of Haryana during the current financial year.

Protection of Mahabodhi Temple

870. SHRI P. UPENDRA: Will the Minister of HUMAN RESOURCE DE-VELOPMENT be pleased to state:

- (a) whether it is a fact that the Mahabodhi Temple in Bodhgaya has been repaired some time ago:
- (b) if so, whether the carvings on the stone temple have been damaged by cement coating; and
- (c) what steps Government have taken to protect this historical monument ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): (a) to (c) The temple is under the State Government. The work of repairs/renovations carried out by the Bodhgaya Temple Advisory Committee affecting the ancient features was brought to the notice of the said Committee.

Enquiry against Principals of Kendriya Vidyalayas

- 871. PROF. SAURIN BHATTACHARYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that in many preliminary enquiries ordered by Kendriya Vidyalaya Sangathan during the current academic session against Principals of Kendriya Vidyalayas, prima facie cases have been established:
- (b) if so, the details of such Principals and the charges established against them; and
- (c) what are the details of action taken or initiated in each case ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA); (a) to (c) Yes, Sir. The details are given in the Statement.

Statement

Enquiry against Principals of Kendriya Vidyalayas

SI. No			Prima facie charge established after preliminary inquiry during current academic session	Action taken/initiated
1	2	_	3	4
	Shri C. P. Singh Principal (u/s) K.V., Babina Cantt.	•	Exhibiting immoral behaviour with a lady teacher and a student	
2,	Shri P. C. Jain Principal, KV No. 1, AFS Agra	•	Misutilising the permission granted to him for joining M. Ed, courses	-Do-
3,	Shri R. C. Roy formerly Principal, KV, Lawerence Road, New Delhi	•	Pinancial irregularities in play- ground levelling for national meet	Censured
4.	Shri R. Kumar Principal . KV, Janakpuri, New Delh	i	· D o·	-Do
5 .	Shri N. N. Mishra . Principal, KV, Andrewsganj, New Delhi	•	-Do-	-Do
6.	Shri I. D. Mishra , Principal, KV, CRPF, Nagpur	٠	Financial impropriety	Chargesheettd
7.	Shri A. Kamashastri , Principal, KV, RDSO, Lucknow	٠	Financial irregularities	Warning issued
8.	Shri S. P. Singh formerly Principal, KV, Hubli (now at Binaguri)	•	Financial irregularities	Chargethested
9.	Dr. N. N. Mishra Principal, K V , Namrup (now at KV, Bamrauli)	•	Irregular appointment of Lab Attendant	Chargethected
lQ,	Shri M. B. Singh . Principal, KV. Suratgarh	•	Violation of academic rules	Chargesheoted
И.	Shri S.K.Y. Jha Principal, KV.Vasco-De-Gama.	•	irregular appointment and bribe case.	Referred to C.V.C.
12,	Shri N. C. Giri Principal, KV, Meghahatuburu.	•	Irregularities in admission	Disciplinary authority has decided to charge-sheet the Principal.
13.	Shri N. C. Jain Principal, KV, Sagar.		Irregular appointment of his daughter	Chargesheeted

171

Claim of Existence of Saryii River in Afghanistan

872. SHRI CHIMANBHAI MEHTA: SHRI SARADA MOHANTY: SHRIMATI MIRA DAS: SHRI MOHD. KHALEELUR RE MAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to the news item which appeared in "The Times, of India" of the 20th October, 1992 regarding a claim that Saryu River existed in Afghanistan as 'Horayu' river in ancient times;
- (b) whether it is a fact that another astrophysicist has announced his conclusions that Ramayana period dates back to Rig-Vedic period and the lands depicted in Ramayana are. traceable in Afghanistan; and
- (c) if so, what is Government's reaction thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT 6F CULTURE) (KUMARI SELFA): (a) and (b) Yes, Sir.

(c) The hypotheses proposed by the two scholars are based on a literary exercise and not on archaeological evidence. Besides no period of Indian archaeology could be termed as Rig Vedic as well as Ramayana period. Nor is it possible to establish such a sequence, in archaeological terms.

राध्य भण्डारों के नियंत्रण में प्रमुख श्रीतश

873 श्री जिल्ह्यरण सिंहुः क्या आस्य मंत्रीयहब्दानेकी कृपाकरणेकिः

- (क) क्या प्रमुख खनिजों को राज्य सरकारों के नियंत्रण के अधीन लाने की संभावना है, यदि हां, तो कब तक और यदि नहीं. तो इसके क्या कारण हैं:
- (ब) बनिज संबंधी विवादों और अधिकारों के बारों में राजस्थान सरकार द्वारा क्या-क्या मांग्रे रही गई हैं; और
- (ग) केन्द्रीय सरकार द्वारा उस सर्वथ में अब तक क्या कार्यवाही की गई है?

बान मंत्रालय के राज्य मंत्री (श्री बलरान सिंह यावय): (क) राज्य सरकारों को पहले ही सभी खिनजों के भूसवें किया/खनन पट्ट देने (के छ मामलों में केन्द्र सरकार के अमुगोदन के अनुसार) और इस प्रकार के पट्टेधारियों से डेडरेंट/रायल्टी वसूल करने और अपने पास रखने के अधिकार हो दिए गए ही।

(स) केन्द्र सरकार ने सान और सिन्ध (विनिध्यन और विकास) अधिरिधम, 1957 में संशोधन करने के बारों में राज्य सरकारों से कुछ सुझाव मार्ग थी, उसके उत्तर